

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 580 of 2025

IN THE MATTER OF:

Vinod Kumar ... **Applicant**
Versus
State of Haryana & Ors. ... **Respondent**

Status Report of the Joint Committee in the matter of Original Application No.580/2025; Vinod Kumar Versus State of Haryana & Ors. Respondent(s) in compliance to the orders of Hon'ble NGT dated 28.11.2025.

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**Regional Officer, Karnal Region
Haryana State Pollution Control Board**

**Place: Karnal
Date: 23.01.2026**

Through



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Status Report of the Joint Committee in the matter of Original Application No.580/2025; Vinod Kumar Versus State of Haryana & Ors. Respondent(s) in compliance to the orders of Hon'ble NGT dated 28.11.2025.

1.0. Background and the Directions of Hon'ble National Green Tribunal:

The present matter is related to a letter petition dated 09/07/2025 filed by Shri Rati Ram, resident of village Kairwali, Tehsil Gharaunda, District Karnal, Haryana, which has been registered suo moto as an original application No. 580 of 2025.

The following main grievances have been made by the applicant in the letter petition regarding siting and operation of a factory called M/s Bajrang Industries located in the village Kairwali Tehsil Gharaunda, District Karnal:

- i. M/s Bajrang Industries is located approximately 100-150 meters from the village, Kairwali.
- ii. This factory burns old tires and extracts carbon, causing significant pollution.
- iii. When the factory is operating, breathing becomes difficult and the stench is terrible, leading to serious illnesses like allergies, asthma, and cancer.
- iv. The villagers have previously submitted numerous requests regarding this matter, but no satisfactory action has been taken.
- v. The factory smoke forms thick black clouds and enters the village, causing severe breathing difficulties for the villagers.

It was observed by Hon'ble NGT in Para 04 of its order dated 28/11/2025 that "*Prima-facie, the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.*"

While impleading various Government agencies of the State of Haryana and the industry under reference as respondents, the Hon'ble NGT vide order dated 28/11/2025 (**Annexure-1**) constituted a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB); Haryana State Pollution Control Board (HSPCB); and District Magistrate, Karnal and *directed the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law.* The HSPCB has been made the nodal agency for for co-ordination and compliance.

2.0. Status of the Compliance of the Orders of Hon'ble National Green Tribunal:

2.1. Constitution of the Joint Committee:

A Joint Committee was constituted comprising of the following members:

- i. Dr. Narender Sharma, Scientist 'F' and Regional Director, CPCB, Regional Directorate, Chandigarh (Nominated by Member Secretary, CPCB, Delhi)
- ii. Sh. Yogesh Kumar Mehta, HCS, Additional Deputy Commissioner (ADC), Karnal (Nominated as a representative of Deputy Commissioner, Karnal)
- iii. Er. Kamaljit Singh, Regional Officer, HSPCB, Karnal (Nominated by Member Secretary, HSPCB, Panchkula)

2.2. Site Visit/Inspection:

The Joint Committee visited the site and the Industry on 02.01.2026 and subsequently two technical members including Regional officer, HSPCB and Regional Director, CPCB 09.01.2026 revisited the unit to verify the compliance of the SOP's prescribed for Tyre Pyrolysis plant & to check the Environmental Norms. The complainant was also requested to join the Joint Committee for inspection on 02/01/2026, but he was not available. However, more than 20 villagers were present at the time of inspection by the Joint Committee and shared their grievances. The attendance sheet is attached as **Annexure-2**.

2.3. Observations of the Joint Committee:

The following observations were made by the Joint Committee during visit on 02/01/2026 and 09/01/2026:

- i. The Unit is registered as a Tyre Pyrolysis Unit on the EPR Portal (Copy attached).
- ii. The unit has obtained CTE vide No. HSPCB/Consent/ : 329805018KARCTE4613311 Dated:11/01/2018 for 01 No. of reactor capacity 10 TPD (**Annexure-3**). Subsequently, the Consent to Operate (CTO) was obtained vide No. HSPCB/Consent/:329805018KARCTO5271567 dated 30/05/2018 valid for 16/04/2018 to 31/03/2028 for 01 No. of reactor capacity 15 TPD (**Annexure-4**). It indicates that the capacity of the plant was shown in the CTE as 10 TPD, whereas the Consent to Operate was obtained by the Unit and the granted by HSPCB was for 15 TPD. **The more details have been requested from HSPCB regarding grant of CTO for 15 TPD capacity for a plant installed for a capacity of 10 TPD.**
- iii. It was also observed that the Unit has installed 02 reactors against the Grant of CTE for one reactor. As per documents related to the capacity of the reactors shared by the

Unit, the capacity of the reactors combined together is 10 TPD (5 TPD each). *It was informed by the representative of the Unit that both the reactors are being operated at the capacity of 7.5 TPD each. The Joint Committee has asked for more details from HSPCB, to examine and establish if the Unit is being operated at 15 TPD capacity in the reactors of 10 TPD capacity combined together.*

- iv. One of the reactors was under maintenance at the time of inspection, whereas one reactor was in operation.
- v. The Unit was asked to provide the procurement and raw material (Used Tyres)consumption data, production data, raw material and product stock data, water abstraction and usage data and ETP Logbooks etc, but it was informed by the representative of the Unit that the same is not being maintained.
- vi. It is mandatory for the Unit to submit its annual report on the EPR Portal and also to the concerned SPCB providing details on annual production of TPO, Char, Steel & other products including details of sources of purchasing waste tyre and also details of actual users to whom products have been sold within the time frame as prescribed on the Portal. The annual report is required to be supported with electricity bills of the financial year for which annual return has been submitted. *However, no such record was made available to the Joint Committee. It was informed by the representatives of the HSPCB present at the time of inspection that no such record has been submitted by the unit.*
- vii. It was observed that the Unit has installed two DG Sets, whereas the CTO has been granted by HSPCB for one DG Set.
- viii. On 02/01/2026, villagers present during the inspection raised concerns regarding black smoke and fugitive emissions emanating from the stacks connected to the reactors and shared video recordings captured by them. *The villagers also expressed an apprehension that the Unit was operating at a reduced capacity to demonstrate compliance before the Joint Committee.*

- ix. In view of the apprehensions expressed by the villagers, *the Joint Committee decided that the plant operation would be carried out in its presence, from loading through product recovery, including monitoring of stack emissions at the consented capacity.* Accordingly, HSPCB directed the Unit to commence batch operations, including loading and firing of the reactors, in the presence of the Joint Committee on 09/01/2026. *However, upon visiting the site on 09/01/2026, it was observed that the Unit had already initiated the batch process, including loading and firing of the reactors, without awaiting the Joint Committee. Therefore, the Joint Committee was unable to verify the allegations regarding black smoke/fugitive emissions and non-compliance with emission norms.*

3.0. Submission:

The above status report of the Joint Committee including the violations/shortcomings observed at the time of inspection, is being submitted for the consideration of the Joint Committee.

The further investigation including the data asked from the HSPCB and operation of the plant at full capacity in the presence of the Joint Committee including monitoring of fugitive and stack emissions is required to examine the points raised in petition for preparing the factual report and take remedial action following the course of law, as directed by Hon'ble National Green Tribunal.

In view of the above, it is humbly prayed that the request of the Joint Committee for grant of 08 weeks' time may kindly be considered by the Hon'ble National Green Tribunal.

The Joint Committee shall abide by the further orders of Hon'ble NGT in the matter.

V 22/1/2026
Er. Kamaljit Singh,
Regional Officer,
HSPCB, Karnal

N 22/01/26
Dr. Narender Sharma,
Regional Director, CPCB,
RD Chandigarh

YK
Sh. Yogesh Kumar Mehta, HCS,
Additional Deputy Commissioner,
Karnal

Date: January 22, 2026

Item No. 01

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.580/2025

Vinod Kumar

Applicant

Versus

State of Haryana & Ors.

Respondents

Date of hearing: 28.11.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER**

Applicant: None for the Applicant.

Application is registered based on a letter petition received by post

ORDER

1. Mr. Vinod Kumar, son of Shri Rati Ram, resident of village Kairwali, Tehsil Gharaunda, District Karnal, State of Haryana has sent by post the present letter petition dated 09.07.2025 to this Tribunal, which has been treated and registered as *Original Application No.580/2025* for exercise of *suo-moto* jurisdiction as per judgment of Hon'ble Supreme Court in ***Municipal Corporation of Greater Mumbai vs. Ankita Sinha and others 2021 SSC Online SC 897.***

2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

“ विषय:- आबादी देह में टायर जलाने वाली फैक्टरी द्वारा प्रदूषण फलाए जाने के व इसे बन्द करो जाने बारे।

X

X

X

X

निवेदन यह है कि मैं विनोद कुमार पुत्र श्री रति राम निवासी गांव कैरवाली तहसील धरौंडा जिला करनाल का हूँ जो कि निम्न प्रार्थना करता हूँ कि:-

1. यह है कि हमारे गांव कैरवाली से लगभग 100-150 मीटर की दूरी पर एक बजरंग इन्डस्ट्रीज के नाम से फैक्टरी लगी हुई है। इस फैक्टरी में पुराने टायरों को जलाया जाता है और कार्बन आदि निकाला जाता है। जिससे की भारी मात्रा में प्रदूषण होता है और जब फैक्टरी चलती है तो गांव में वालों का सांस लेना भी दुभर हो जाता है और भयंकर दुर्गन्ध आती है जिससे की गांव वाले एलर्जी, दमा व कैंसर जैसी भयानक बिमारियों की जकड में आते जा रहे हैं। इस बाबत पहले भी गांव वालों ने कई दरखास्ते दी है जिन पर कभी भी कोई सन्तुष्टि जनक कोई कार्यवाही नहीं हुई है। इस बारे गांव वालों ने पहले भी फैक्टरी वालों को कई बार मिलकर अवगत कराया है लेकिन उन्होन हर बार गांव वालों की बात को अनसुना कर दिया है।
2. यह है कि जब टायर जलाए जाते हैं तो भयंकर काला धुआ, जहरीली गैसे निकलती है जो पर्यावरण और प्राणियों / जीवों के बहुत ही खतरनाक है और फैक्टरी का धुआ घनघोर काले बादलों जैसा रूप लेकर गांव में घुस जाता है जिससे गांव वालों को सांस लेने में काफी दिक्कत होती है। जिसकी विडियो मांगने पर दिखा दी जाएगी व फोटो साथ संलग्न है।
3. वृद्ध व्यक्तियों एवं छोटे बच्चों को काफी परेशानियों का सामना करना पडता है और गांव वाले इससे काफी दुखी है।
4. महोदय को काफी खेद के साथ लिखना पड रहा है कि फैक्टरी से निकलने वाले जहरीले धुए के कारण गांव के कई लोगों की मृत्यु भी हो चुकी है। जो कि महेन्द्र सिंह पुत्र किशन की मृत्यु जून 2023 में इसी जहरीले धुए के कारण हुई थी। इसकी पुत्रवधु को भी कैंसर हो गया है जिसका ईलाज अखिल भारतीय आयुर्विज्ञान संस्थान नई दिल्ली इन्स्टीच्यूट झज्जर में चल रहा है। इनके ईलावा इस फैक्टरी के धुए के कारण गांव में कई मौतें हो चुकी है। गांव के बहुत सारे व्यक्ति दमा, सांस, टी०बी० के रोग, व सोरायसीस व कैंसर से पीडित है।

अतः आप जनाब से प्रार्थना है कि उपरोक्त फैक्टरी को हमारे गांव से बन्द कराया जाए। आपकी अति कृपा होगी।

X X X X

3. English translation by the Registry of the above quoted relevant part of the letter petition enumerating grievances of the applicant reads as under:

“Subject-Regarding pollution caused by tyre burning factory in populated areas and its closure.

X X X X

The request is that I, Vinod Kumar, son of Shri Rati Ram, resident of village Kairwali, Tehsil Gharaunda, District Karnal, request the following:-

1. A factory called Bajrang Industries is located approximately 100-150 meters from our village, Kairwali. This factory burns old tires and extracts carbon, causing significant pollution. When the factory is operating, breathing becomes difficult and the stench is terrible, leading to serious illnesses like allergies, asthma, and cancer. The villagers have previously submitted numerous requests regarding this matter, but no satisfactory action has been taken. The villagers have met with the factory owners several times to inform them of this, but they have consistently ignored their concerns.

2. When tires are burned, they emit thick black smoke and toxic gases that are extremely dangerous to the environment and animals. The factory smoke forms thick black clouds and enters the village, causing severe breathing difficulties for the villagers. A video of this will be shown upon request, and a photo is attached.

3. Old people and small children have to face a lot of problems and the villagers are very sad about this.

4. Sir, with great regret I have to write that several people in the village have died due to the toxic smoke emanating from the factory. Mahendra Singh, son of Kishan, died in June 2023 due to this toxic smoke. His daughter-in-law has also developed cancer and is being treated at the All India Institute of Medical Sciences, New Delhi, in Jhajjar. In addition, the factory's smoke has caused numerous deaths in the village. Many villagers suffer from asthma, respiratory problems, tuberculosis, psoriasis, and cancer.

Therefore, I request you to get the above factory closed from our village.

X X X X”

4. *Prima-facie*, the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

5. In view of the averments made in the application, we consider it appropriate to have responses of (1) Additional Chief Secretary (ACS), Environment and Climate Change Department, Government of Haryana; (2) District Magistrate, Karnal; (3) Haryana State Pollution Control Board (HSPCB); and (4) M/s. Bajrang Industries, situated in Village Kairwali, Tehsil Gharaunda, District Karnal, Haryana (the Project Proponent) who are impleaded as respondents no. 1 to 4. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents no. 1 to 4.

6. Notice is ordered to be served on respondent no. 4 through the District Magistrate, Karnal and for this purpose notice issued to respondent no. 4 may be sent to the District Magistrate, Karnal by e-mail for getting service of the same effected on respondent no. 4 and sending his report in this regard within ten days.

7. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB); Haryana State Pollution Control Board (HSPCB); and District Magistrate, Karnal and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law. The HSPCB will be the nodal agency for co-ordination and compliance.

8. Factual and Action taken Report by the Joint Committee and replies/responses by the respondents may be filed within one month from the date of receipt of a copy of this order.

9. List on 27.01.2026 for further consideration.

10. A copy of this order may be sent to the Member Secretary, CPCB; Member Secretary, HSPCB; and District Magistrate, Karnal by e-mail for requisite compliance.

11. The applicant may be informed about the date of hearing fixed and may be asked to join the proceedings physically or through V.C. on the next date of hearing fixed.

Arun Kumar Tyagi, JM

Sudhir Kumar Chaturvedi, EM

November 28, 2025
Original Application No.580/2025
R

15

1. Jony Rana
8295563048

Smit Rana
9671900500
Rishabh
97494366

2. Sourav Rana
7988049824

3. Vijay Rana
888706580

4. Sourav Rana
7206037266

5. Anshu
9088001547

6. Rajat
9996636989

7. Jay Singh A
7357971042

8. राजेश

9. Anur 9896413345

10. Mitin

11. Kamal
8895605605

12. Happy
8895974264

13. Palaram

14. Kiran

15. Birahmsingh

16. Sidender 9350001467

17. Ravinder

18. Koshinder 9992555016

19. Manish 996055580

20. Manish Rana - 9416792610



**HARYANA STATE POLLUTION CONTROL
BOARD**
SCO-131 Sector-17, HUDA Jagadhari Ph.01732-
200137



Website: www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com
Telephone No.: 0172-2577870-73

No. HSPCB/Consent/ : 329805018KARCTE4613311

Dated:11/01/2018

To.

M/s : Bajrang Industries
Village Kairwali Nagla Megha Road
KARNAL
132001

Sub. : Grant of consent to Establish to M/s Bajrang Industries

Please refer to your application no. 4613311 received on dated 2017-12-21 in regional office Yamuna Nagar.

With reference to your above application for consent to establish, M/s Bajrang Industries is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	11/01/2018 - 10/01/2023
Industry Type	Recycling/Pyrolysis plant of waste pneumatic tyre/ tyre scraps
Category	ORANGE
Investment(In Lakh)	93.0
Total Land Area (Sq. meter)	3200.0
Total Builtup Area (Sq. meter)	1500.0
Quantity of effluent	
1. Trade	2.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	Septic Tank
2. Trade	ETP
Permissible Domestic Effluent Parameters	
1. NA	0
Permissible Trade Effluent Parameters	
1. BOD	30 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. Ph min	5.5 mg/l
5. Ph max	9 mg/l

6. Oil and Grease	10 mg/l
Number of stacks	1
Height of stack	
1. Reactor System	18 Meter
Permissible Emission parameters	
1. SPM	150 mg/m ³
Capacity of boiler	
1. Nil	0 Ton/hr
Type of Furnace	
1. Reactor	10 TPH (Proposed)
Type of Fuel	
1. Wood	10 Ton/day

**RAJINDER
SHARMA**

Digitally signed by RAJINDER
SHARMA
Date: 2018.01.11 17:05:53 +05'30'

*Regional Officer, Yamuna Nagar
Haryana State Pollution Control Board.*

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 2.5 KL/Day i.e 2KL/Day for Trade Effluent, 0 KL/Day for Cooling, 0.5 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act,1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

Other Conditions :

- 1. unit will obtain CTO from the Board before operating the plant.
- 2. Unit will comply with all SOP guidelines for pyrolysis plants.

RAJINDER SHARMA
Digitally signed by
RAJINDER SHARMA
Date: 2018.01.11
17:06:59 +05'30'
Regional Officer, Yamuna Nagar

Haryana State Pollution Control Board.





HARYANA STATE POLLUTION CONTROL BOARD

**SCO-131 Sector-17, HUDA
Jagadhari Ph.01732-200137**

E-mail: hspcb.pkl@sify.com



No. HSPCB/Consent/ : 329805018KARCTO5271567

Dated:30/05/2018

To.

M/s :Bajrang Industries
Village Kairwali Nagla Megha Road

Subject: Grant of consent to operate to M/s Bajrang Industries .

Please refer to your application no. 5271567 received on dated 2018-04-10 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s Bajrang Industries is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	16/04/2018 - 31/03/2028
Industry Type	Recycling/Pyrolysis plant of waste pneumatic tyre/ tyre scraps
Category	ORANGE
Investment(In Lakh)	93.0
Total Land Area(Sq. meter)	3000.0
Total Builtup Area(Sq. meter)	2000.0
Quantity of effluent	
1. Trade	2.0 KL/Day
2. Domestic	0.5 KL/Day
Number of outlets	2.0
Mode of discharge	
1. Domestic	septic tank
2. Trade	reuse in process and horticulture
Domestic Effluent Parameters	
1. BOD	30 mg/l
Trade Effluent Parameters	
1. BOD	30 mg/l
Number of stacks	1
Height of stack	
1. stack	30 m
Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. pyrolysis oil	5.100 Metric Tonnes/day
2. wire	2.1 Metric Tonnes/day

3. carbon	0.046 Metric Tonnes/day
Capacity of boiler	
1. 0	0 Ton/hr
Type of Furnace	
1. reactor	15 mtd
Type of Fuel	
1. Wood	1.5 Ton/day
Raw Material Details	
tyres	14 Metric Tonnes/Day

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Regional Officer, Yamuna Nagar

Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the

consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will operate & maintain its APCM efficiently/regularly.
2. Unit will submit will submit sample report under Air Act/Warer Actwith in 3 months as per policy of the Board.
3. Unit will not discharge any effluent outside the unit and will control odor

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Haryana State Pollution Control Board.

